

Ann-ex-19

121

From

Assistant Geologist,
Ground Water Cell,
Bhiwani.

Endst No. - 1304

Dated - 04.11.2020

F.R.
AEE-I, AEE-II, SC'D
CLERK-I, CLERK-II

EE

541-20

To

Regional Officer,
HSPCB, Bhiwani region,
Bhiwani

Sub: Regarding reply of show cause notice for closure under section 5 & 15 EP Act, 1986 submitted by M/s Govardhan mines & minerals, Dadam, Bhiwani.

In context of the above cited subject, kindly refer to your office letter no. HSPCB/BHI/2020/3598 dated 26.10.2020. In this reference, please find herewith the report of the visit of Dadam mine on dated 03.11.2020 for your kind information and further necessary action.

Encl: As above

Gprakash
Assistant Geologist,
Ground Water Cell,
Bhiwani.

Endst no.

Dated

A copy of the same is forwarded to the worthy Additional Deputy Commissioner, Bhiwani for kind information & necessary action, please.

sd-
Assistant Geologist,
Ground Water Cell,
Bhiwani.

Endst no.

Dated

A copy of the same is forwarded to the Mining officer, Bhiwani for kind information & necessary action, please.

sd-
Assistant Geologist,
Ground Water Cell,
Bhiwani.

SURVEY & INVESTIGATION REPORT TO ESTABLISH WATER LEVEL AT DADAM MINE

As per direction, an investigation was conducted on dated 03.11.2020 along with the Regional Officer, Haryana state pollution control Board, Mining officer, Bhiwani, District Forest officer, Bhiwani and the Executive Engineer, Irrigation department, Bhiwani. The undersigned visited the site and find the facts related to reply of show cause notice issued to M/s Govardhan mines & minerals, Dadam, Bhiwani. The reply to point no. 5, related to water present in mining pits is as follow:

In pit no 22,(coordinates N 28°53'11", E 75°51'05"), the total depth of the pit as measured by the officials of mining department was approx. 109 mtrs. from Ground level, with water collected at the bottom of the pit having column of less than one meter is the leakage from the cracks and fissures of the rocks. The cracks and fissures were developed due to blasting during mining and paleotectonic activity. However, the pits was closed as no mining activities are being done as reported by officials of Mining Department.

In pit no. 25,(coordinates N 28°53'07", E 75°51'03"), the total depth of the pit as measured by the officials of mining department was approx. 50 mtrs. from ground level, with no water present in the pit whereas during last visit on dated 06.10.2011, the same pit was filled with water. It indicates that the water filled in pit was not the leakage from ground water.

Water level in surrounding area : The Department has selected observation wells at a grid pattern of 20 Sq. km for each well for monitoring of water table in entire district. The water table of selected wells of Dadam village in alluvial area is 18.52 mtr. in June 2020.

Conclusion: On the basis of field investigation, and the water table data of selected wells available in surrounding alluvial formation is from 9.41 mtrs. to 18.52 mtrs., whereas the depth of mining pit is approx. 109 mtrs. as measured by the officials of mining department. This shows that presently the surrounding water level is having no inter connectivity with mining pits, as the water table has not been encountered upto the depth of 109 Mtrs. So it is concluded that the water accumulated in mining pits is seepage from the cracks and fissures of the quartzite rock of Aravalli system.

Prakash
Asstt. Geologist
GROUND WATER CELL
BHIWANI

Annepot 20

Put up him
got NQT file

No. 10191-93 / 1-w

Dated 20/11/2020.

123

To

✓ The Additional Deputy Commissioner
Bhiwani.

A. D. C. BHIWANI
Daily No. 5183
Date 23/11/2020
Forwarded to Steno

Subject:

**Regarding mining by M/s Govardhan Mines & minerals,
Dadam, Bhiwani**

A. D. C. Bhiwani
23/11/20

In this regard it is intimated that a FIR was sent to SHO, Tosham vide letter No. 192-93/M dated 22.05.2019 & subsequent reminders vide No. 370-71/M dated 31.10.2019 & No. 1-3/M dated 03.01.2020, regarding use of canal land as a carriage way. But as per available records, in the case of Omparkash & others V/s Raman & others in the Hon'ble court of Sh. Sunil Kumar Dewan, ACJ (SD) Tosham, the Tehsildar Tosham was appointed as Local Commissioner who had mentioned in his report dated 06.01.2016 that from RD 21100 to RD 22800 of Dadam Disty., in a length of 1700 ft., the channel was damaged/not existing (टूटा हुआ) since last 10 years (Copy attached).

From the above, it seems that the channel was mostly damaged by earlier mining operations.

This is for your kind information and further necessary action please.

DA:
1) Copy of FIR letter's
2) Report of LC

A. J. J. J.
Executive Engineer,
Jui W/S Division,
Bhiwani.

CC:

1. SE/YWS Circle, Bhiwani for information and necessary action please.
2. SDO/Nigana W/S Sub Division, Bhiwani for information and necessary action.

सेवा में

थाना प्रबन्धक

तौशाम

विषय :- F.I.R. दर्ज करने हेतु !

श्रीमान्जी

उपरोक्त विषय बारे लिखा जाता है कि बुजीनो 20500 से बुजीनो 22500 डाडम राजवाह पर कुच्छ शरारती तत्वों ने माइनिंग कार्य के उद्देश्य के लिये नाजायज तौर पर माइनिंग की श्रम को रास्ते के रूप में प्रयोग कर रहे हैं जिसके कारण माइनिंग की ट्रेल पर पानी नहीं पहुंच पा रहा है। इस बारे पर्यावरण विकास मंच द्वारा माननीय मुख्यमंत्री, कार्यालय में शिकायत की है। शिकायत पर प्राप्त होने के बाद निम्नहस्ताक्षर कर्ता द्वारा दिनांक 22.5.2019 को स्वयं मौका निरीक्षण करके शिकायत की पुष्टि की है। इस बारे आपसे पुनः अनुरोध किया जाता है कि शीघ्र से शीघ्र कार्यवाही करके दौषीगण के विरुद्ध F.I.R. दर्ज करके माइनिंग की श्रम को बन्द करवाया जाये ताकि सरकार की दिशागत अनुसार ट्रेल पर पानी सुचारु रूप से चलाया जा सके। इसे अति आवश्यक समझे व की गई कार्यवाही से इस कार्यालय को अवगत करवाया जाये।

Sub Divisional Canal Officer
Nigana Water Services Sub Div.
TILWANI

उपरोक्त की एक प्रति कार्यकारी अभियन्ता, जुड़िनो सेवाएं गठडल, भिवानी को सूचनाएं एवं आवश्यक कार्यवाही हेतु प्रेषित है।

क्रमांक 1-3/M

दिनांक 3-1-2020

सेवामें

पोलिस घाना प्रबन्धक,

लौशाप।

विषय :- F.I.R. दर्ज करने हेतु।

सन्दर्भ :- इस कार्यालय के पत्र क्रमांक 192-93/M दिनांक 22/5/2019 व क्रमांक 370-71/M दिनांक 31-10-2019 के सन्दर्भ में।

श्रीमान् जी,

इस दूसरे स्मरण पत्र के माध्यम से आपको दयान दिलया जाता है कि इस कार्यालय के उपरोक्त सन्दर्भ अनुसार बुर्जी क्र. 20500 से बुर्जी क्र. 22500 डाइम राजबाह पर कुछ शरारती तत्वों ने मारिनिंग कार्य के उद्देश्य हेतु मारिनिंग की भूमि पर अवैध रूप से काबजा करके रास्ते के रूप में प्रयोग किया जा रहा है जिससे सरकार, श्रमिकों को नुकसान पहुंचाकर डाइम मारिनिंग को अवरुद्ध करके बुर्जी क्र. 22500 टाईल पर घानी नहीं पहुंच रहा है जिसकी जमींदारान द्वारा माननीय मुख्यमंत्री के कार्यालय में शिकायत की है जिसका जवाब देते हेतु आपको अज्ञात शरारती तत्वों के विरुद्ध F.I.R दर्ज करने और निगराना ठाया था लेकिन आज तक भी आप द्वारा की गई कार्रवाई और मिन्नहस्ताक्षर कर्ता के कार्यालय को सूचित नहीं किया है।

अतः इस स्मरण पत्र के माध्यम से पुनः अनुरोध किया जाते है कि शीघ्र उचित कार्रवाई करके इस कार्यालय को सूचित करें!

Sub Divisional Canal Officer
Nigaha yamir, Jhansi Sub Divn

(Signature)

1. उपरोक्त की एक प्रति कार्रवाई अधिकृतता बुई जल सेवाएं माडल विधानी को सूचनाएं एवं आवश्यक कार्रवाई हेतु प्रेषित है।
2. उपरोक्त की एक प्रति डी. एस. पी. हरियाण पोलिस, लौशाप को सूचनाएं एवं आवश्यक कार्रवाई हेतु प्रेषित है।

(3)

5. यह कि संबंधित दस्तावेजों व दावे की प्रति अनुसार मौका का चारों तरफ से निरीक्षण किया गया। मौका पर खसरा नम्बर 132 गैर मुमकिन पहाड़ वाका मौका डाडम, तहसील तोशाम में गैर मुमकिन पहाड़ कायम है। पहाड़ को खनन कार्य हेतु प्रतिवादी नम्बर 1 व 2 ने हरियाणा सरकार से पट्टे पर लिया हुआ है जिसमें खनन अभियन्ता द्वारा प्रस्तुत किये गए नक्शे अनुसार अरावली की जगह को छोड़कर मौका पर खनन का कार्य किया जा रहा था।

पहाड़ की पूर्व-पश्चिम दिशा में तोशाम-खानक रोड़ मौजूद है और पहाड़ के उत्तर-दक्षिण दिशा में डाडम डिस्ट्रीब्यूटर माईनर निकला हुआ है। उपमण्डल अधिकारी निगाना जल सेवाएं मण्डल की रिपोर्ट अनुसार बुर्जी नं० 21100-22800 के बीच का 1700 फुट का माईनर 10 वर्षों से टूटा हुआ है। मौका पर जिस पर मिट्टी भरी हुई व समतल सतह पाई गई जो देखने पर रास्ता प्रतीत होती है।

डाडम पहाड़ के शिखर पर एक कुटिया बनी हुई है जो काफी समय से बनी हुई प्रतीत होती है। कुटिया तक जाने के लिए रास्ता उबड़ खाबड़ है। मौका पर इस कुटिया के अन्दर कोई भी व्यक्ति ना मिला।

नीचे से पहाड़ के शिखर तक पीने के पानी की एक पाईप लाईन मौका पर बिछी हुई थी जो दो-तीन जगह से टूटी हुई थी। पहाड़ पर कुटिया के अतिरिक्त कोई और निर्माण नहीं था और मौका पर पहाड़ के शिखर पर कोई भी पशु ना था।

Examiner/Reader to
SD. M
AUTHORISED BY SECTION F
INDIAN EVIDENCE ACT, 1907

तोशाम

दिनांक : 6/1/16

तहसीलदार तोशाम-कम-
लोकल कमीशनर

Application No. 10.
Date of Receipt of Appli. 04.01.20.
Date of Receipt of Record. 04.01.20.
Number of Pages. 3 Pages
Costs of Copy. 6.00
Urgent Fee.
Sign. of Copy.
Date of Copy Prepared. 04.01.20.

FILE
ADDL. C. J. (S. D.)
TOSHAM
2116

या अदालत श्री सुनील कुमार दिवान, माननीय अतिरिक्त सिविल जज (सीनियर डिवीजन),
तोशाम।

औमप्रकाश आदि

बनाम

रमन आदि

दावा सुदूर हुकम इम्तनाही
तारीख पेशी : 07.01.2016

रिपोर्ट लोकल कमीशनर

श्रीमान् जी,

रिपोर्ट लोकल कमीशनर निम्नानुसार है :-

1. यह कि माननीय न्यायालय ने अपने आदेश दिनांक 30.11.2015 की रूह से अधोहस्ताक्षरी को लोकल कमीशनर नियुक्त किया था।
2. यह कि माननीय न्यायालय के निर्देशानुसार अधोहस्ताक्षरी ने दोनों पक्षों एवं खनन विभाग को पूर्व नोटिस देकर दिनांक 28.12.2015 को दोनों पक्षों की हाजिरी में मौका निरीक्षण किया। नोटिस की प्रति प्रदर्श-ए व हाजिरी मीमो प्रदर्श-बी है।
3. यह कि दिनांक 28.12.2015 को मौका पर पटवारी हल्का मय राजस्व रिकार्ड, खनन विभाग के अधिकारी मौका पर हाजिर थे।
4. यह कि सिंचाई विभाग की रिपोर्ट व खनन विभाग द्वारा नक्शा अधोहस्ताक्षरी को दिया गया। सिंचाई विभाग की रिपोर्ट प्रदर्श-सी, नोटिफिकेशन दिनांक 18.09.1987 की प्रति प्रदर्श-डी व खनन विभाग द्वारा प्रस्तुत नक्शा प्रदर्श-ई है।

St. John's

ATTESTED
Examiner/Reader to
ACJ(S.D.) Gum-SD Tosham
04.01.20

From

Mining Officer
Deptt. Of Mines & Geology,
Bhiwani.

To

1. Additional Deputy Commisioner, Bhiwani.
2. **SDM, Tosham.**
3. Regional Officer, HSPCB, Bhiwani.
4. District Forest Officer, Bhiwani.
5. Assistant Geologist, Ground Water Cell, Bhiwani.

Memo. No. Mining/ Meeting/1173-1177

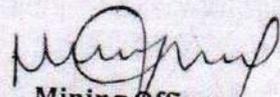
Date:-11/12/2020

Subject:-

Proceedings of the Mintues of the meeting held on 01.12.2020 for examination of presentation of M/s Govardhan Mines & Minerals, Dadam submitted at HSPCB, Panchkula vide letter dated 17.11.2020 in the matter of Honble's NGT OA No. 169/2020 titled as Kuldeep Singh Vs state of Haryana & Ors and order dated 21.07.2020 in the matter of OA No. 132/2020 titled as Rakesh Dalal Vs State of Haryana.

Please find enclosed herewith a copy of the minutes of meeting held under the Chairmanship of worthy Deputy Commissioner, Bhiwani on 01.12.2020, for kind information and necessary action please.

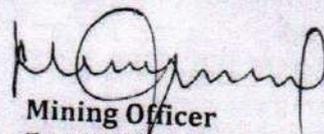
Encl:- As above


Mining Officer
Deptt. Of Mines & Geology,
Bhiwani.

Endst No. Mining/ Meeting/1178

Date:- 11/12/2020

A copy of the proceedings is forwarded to P.A. to Deputy Commissioner,
Bhiwani.


Mining Officer
Deptt. Of Mines & Geology,
Bhiwani.

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PUC Pct
on dt 17/12/20

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Proceeding of Meeting held on 01.12.2020 for examination of presentation of M/s Govardhan mines & Mineral, Dadam submitted at HSPCB, Panchkula vide letter dated 17.11.2020 in the matter of Hon'ble NGT OA No. 169/2020 titled as Kuldeep Singh Vs State of Haryana & Ors and order dated 21.07.2020 in the matter of OA No. 132/2020 titled as Rakesh Dalal Vs State of Haryana.

Pre-meeting activities :-

- The site of M/s Goverdhan Mines and Minerals, Hisar at Dadam Hills, Tosham, Bhiwani was inspected on 06.10.2020 by joint team headed by (i) ADC, Bhiwani including (ii) DFO, Bhiwani (iii) MO, Bhiwani (iv) RO, Bhiwani (v) Asst. Geologist, Ground water Cell, Bhiwani (vi) SDO, Nigana, water Service Sub Division, Bhiwani.
- During inspection, the joint team verified compliance status of various directions issued by Hon'ble NGT vide order mention above.
- On the basis of the short coming observed by the joint team, HSPCB, Regional Office has issued SCN for closure under EP Act, 1986 for non compliance of EC vide letter no. 2633 dated 08.10.2020. The said mining project submitted reply of the SCN vide their letter dated 22.10.2020.
- The reply of SCN was verified by concerned stake holder department & same is not found satisfactory because the unit has created illegal ways in the Aravali Plantation and also made illegal mining as per DFO report dated 05.11.2020.
- The HSPCB, Regional Office, Bhiwani has recommended the case of the mining project for closure vide letter No. 5235 dated 06.11.2020 to the Chairman, HSPCB, Panchkula.
- HSPCB, Panchkula vide letter dated 18.11.2020 directed to get the presentation of the unit dated 17.11.2020 to be examined by stake holder department within 07 days.
- HSPCB, Bhiwani Region vide letter dated 19.11.2020 requested Mining officer, Bhiwani, DFO Bhiwani, Water Cell Bhiwani and Irrigation Department, Bhiwani to examine the presentation of unit dated 17.11.2020 received through head office letter dated 18.11.2020.
- Worthy ADC, Bhiwani in meeting held on 20.11.2020 Submitted DFO letter dated 17.11.2020 according to which M/s Goverdhan Mines & Mineral not created illegal ways and not made illegal mining but illegal mining in Dadam hills area done by previous project proponent.
- Worthy Deputy commissioner, Bhiwani hold a meeting on 01.12.2020 vide letter No. 11044-49 dated 24.11.2020 to get examine the presentation of M/s Goverdhan Mines and Minerals, Hisar at Dadam Hills, Tosham submitted at Head office, Panchkula vide letter dated 17.11.2020.

J

Minutes of meeting 01.12.2020 :-

Following officers are present in the meeting held on 01.12.2020 :-

1. Sh. Rahul Narwal, ADC, Bhiwani
2. Sh. Manish Phogat, SDM, Tosham
3. Sh. R.K. Bhonsle, Regional Officer, HSPCB, Bhiwani
4. Dr. Sunil Kumar Sheoran, SC-B, HSPCB, Bhiwani
5. Sh. Dharmpal office of DFO, Bhiwani
6. Sh. Jaipal Rathi office of DFO Bhiwani
7. Sh. Chander Parkash, Ground Water Cell, Bhiwani
8. Sh. Niranjana Lal, Mining officer, Bhiwani

- During the meeting Worthy Deputy commissioner, Bhiwani has raised concerned over dismantling of Dadam miner canal and SDO Irrigation, Bhiwani was present during the meeting on 01.12.2020 has stated that the said canal lying dismantled since for long time and Mining project is using land of this canal area without taking any permission from Irrigation department. The Ld. Deputy Commissioner, Bhiwani directed irrigation department to verify the exact time period in the said when the said canal was dismantled & list of officers responsible for not taking appropriate action against the violators during that period. The Deputy commissioner also directed to irrigation department, Bhiwani to rebuilt the said canal and to ensure the availability of water for irrigation upto the tail.
- At the time of meeting Ld. Deputy commissioner, Bhiwani asked forest department to clarify the exact time period when Illegal mining was carried out and who has done illegal mining & also directed to assess total area & quantity of mineral illegally extracted and approximate cost of the material.

The worthy Deputy commissioner, Bhiwani also shows concern regarding self contradictory reports submitted by forest department, Bhiwani in last three months which may bring adverse remark against the officers involved in verification of compliance status of Hon'ble NGT orders.

The Deputy commissioner, Bhiwani directed DFO, Bhiwani to submit the clear-cut recommendation/report on the reply submitted by the unit personally.

- During inspection worthy Deputy commissioner, Bhiwani asked Assistant Geologist groundwater table, Bhiwani to clarify whether the said mining project has intersected the ground water cell. The Ld. Deputy Commissioner, Bhiwani also directed to verify where the water reported by

[Handwritten signature]

the team on 06.10.2020 disappeared. The assistant Geologist ground water cell told that he will recommend case of the project for further verification from central ground water Board.

- At the time of inspection the mining officer, Bhiwani stated that as per recent survey conducted on 03.11.2020 by the team consisting of Senior Geologist Head office, Mining officer, Bhiwani, Senior surveyor, Surveyor and official of HARSAC, the detail survey of the mine area was carried out with the help of DGPS instruments in the presence of concerned revenue official i.e. Halka Girdawar & Patwari. The revenue officials gave the reference point as red stone chakbandi for detail survey. But no illegal mining was found. The boundary pillars of the mining lease area were found in the order with GPS coordinates as per approved mining plan.

The mining officer stated that to verify scientific mining status, the case of this project already recommended to Director General Mines & Safety, Gaziabaad because the matter regarding scientific mining relates to DG mines and safety, Gaziabaad and reminder has also sent in this regards.

The mining officer, Bhiwani was asked by Ld. Deputy commissioner regarding dues of the M/s Goverdhan Mines & Minerals, Dadam. Mining officer stated that 73.49 Crore are pending on account of royalty/dead rent, R & R and interest against M/s Goverdhan Mines & Minerals, Dadam. Which is already intimate to Director General Mines & Geology, Panchkula for necessary action and Worthy Deputy commissioner, Bhiwani directed to send reminder to higher authority again for necessary compliance immediately.

- The Ld. Deputy commissioner directed to all the stake holder departments to examine the presentation received from the said project proponent within 15 days from date of meeting i.e. 01.12.2020. So that report can be sent to the Chairman, HSPCB, Panchkula to decide closure case of the unit.

Bhiwani
10/12/2020
Deputy Commissioner
Bhiwani
[Signature]

From

Deputy Conservator of Forests,
Bhiwani.

To

The Deputy Commissioner,
Bhiwani.

No. 2105

Dated: 21.12.2020

Subject : Examination of presentation of M/s Goverdhan Mines & Minerals, Dadam submitted at HSPCB, Panchkula vide letter dated 17.11.2020 in the matter of Hon'ble NGT OA No. 169/2020 titled as Kuldeep Singh Vs. State of Haryana & Ors and order dated 21.07.2020 in the matter of OA No. 132/2020 titled as Rakesh Dalal Vs. State of Haryana.

Ref. Your office letter no. 11535-40/MB dated 14.12.2020.

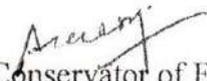
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With reference to the above referred letter, this is to inform you that this office has submitted two reports in connection with OA No. 169/2020 – Kuldeep Singh Vs. State of Haryana and others. First report was a para wise comments submitted to HSPCB regarding the show cause notice issued to M/s Goverdhan Mines and Minerals. The comments were sent as per available record in the office and matter reported by the Range Forest Officer, Tosham and the then Divisional Forest Officer, Bhiwani.

2. Since M/s Goverdhan Mines and Minerals in their reply to show cause notice of the Pollution Control Board had referred that the illegal mining was done prior to them taking over the lease, their claim was verified using the year wise Satellite imagery data available on google map. The satellite imagery data (copy attached with report sent wide letter no 1860 dated 17-11-2020) shows that the illegal mining done in Dadam Hill near the point B & C was mined prior to the lease of M/s Goverdhan Mines and Minerals except matter reported in FIR No. 587 dated 23.12.2019. These facts were given in detail in the letter no. 1860 dated 17.11.2020 of this office. Thus there is no contradictory reports of the Forest Department and letter dated 17.11.2020 of the Forest Department may be considered the clarification report of the comments given on letter dated 26.10.2020 of Haryana State Pollution Control Board, Bhiwani.

3. As far as the extent of illegal mining area is concerned, RFO, Tosham has reported vide letter no. 364 dated 21.12.2020 that illegal mining has been done near point B & C in an area of about 0.8 hectare by the then lease holder (KSL Sunder Marketing Associate) prior to M/s Goverdhan Mines and Minerals .Further 300 Sqm area of illegal mining was found for which FIR No.587 dated 23.12.2019 has been registered. Further, it is informed that forest department does not have any technique to estimate the quantity of mineral extracted and its cost. Hence for the extent of illegal mining i.e. 0.8 hectare in area and 300 sqm of area, the quantity of minerals extracted and cost may be sought from the Mining department.

4. Hence, report submitted by this office vide letter no. 1860 dated 17.11.2020 be treated as the final comments.

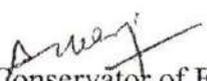

Dy. Conservator of Forests,
Bhiwani. 

Endst. No. 2106-07

Dated: 21.12.2020

A copy is forwarded to the following for information:-

1. Mining Officer, Bhiwani w.r.t. their letter no. 1173-77 dated 11.12.2020.
2. Regional Officer, HSPCB, Bhiwani.


Dy. Conservator of Forests,
Bhiwani. 

Dir (Gzb.)/DDG (NZ) to see/record please

Date of last inspection: 24/06/2019

Note for file

Name of Mine : Dadam Stone Mine,
 Name of Owner : Ms Goverdhan Mines & Minerals
 (Shri Wazir Singh Kuhar-Nominated Owner)
 Name of Manager : Shri Sanjay Kumar Sinha, FCC
 Name of I. Officer : A K Das, Dy. DMS
 Date of Inspection : 28.12.2020

1562
 31/12/2020

1.0 **Back Ground Information:** Vide letter no. Bhiwani/ Khanan/1109 dated 24.11.2020 (RO Diary No. 1439 dated 09.12.2020), Mining Officer, Mines & Geology Department, Bhiwani, has informed this Directorate that Sri Rakesh Dalal has filed OA No. 132/2020 in the matter of Rakesh Dalal Vs. State of Haryana in the honourable court of National Green Tribunal, in which he has pointed about unscientific way of mining in Dadam Stone mine, whose hearing has been fixed in the honourable NGT court on 05.01.2021. Mining officer, requested this Directorate to inspect the mine and submit the report.

An email, dated 21 Dec, 2020 sent vide email id mobwn120@gmail.com to dq@dgms.gov.in was received in this Directorate from HO on the same matter. (RO diary no. 1514 dated 22.12.2020).

As directed, I called at the mine on dated 28.12.2020, to enquire into the matter. While in the area, Mining officer, Bhiwani, was requested to be present at the time of inspection and enquiry. Due to his engagement at Charkhi Dadri, falling under his jurisdiction, he could not accompany me at the time of inspection and enquiry.

2.0 **Location & Ownership :** The mine was located in village Dadam in Tehsil -Tosham, District Bhiwani, of state Haryana on the way to Tosham Bhiwani. It is about 200Km from Ghaziabad. The mining lease containing an area of 48.87 hectare in khasra no 132 min was granted in favor of Ms Goverdhan Mines & Minerals, House no. 51, Urban Estate-2, Hisar(Haryana) by Govt. of Haryana.. Sri Wazir Singh Kuhar is the Nominated Owner of this mine.

3.0 **Supervision, Production & Employment:** The mine was placed under the overall management, control, supervision and direction of Shri Sanjay Kumar Sinha, holder of first class mine manager of certificate of competency (R). To assist the manager three(03) Assistant manager; Four (04) mine foreman; nine(09) mining mate and two mining engineer(B.Tech) and one Diploma in mining have been appointed for day to day supervision and operation of the mine. The mine was reportedly producing about 36000T-37000T of stone per day, employing an average daily manpower of about 97 (contractors and departmental) persons per day.

4.0 **Mining operation:** The mine was worked by opencast mining method by deployment of shovel-dumper combination with deep hole drilling & blasting. The Permission under Regulation 106(2)(b) of the Metalliferous Mines Regulation, 1961 to deploy HEMM with system of deep hole drilling and blasting have been granted vide this Directorate's letter No. 3449 dated 29.11.2019. Blasted stones are loaded into buyers truck by excavator and dispatched. Big boulders generated during the blasting are broken by secondary blasting. It was reported that mining operations within the lease hold area were outsourced. About 25-30 numbers of pits have been dug in the leasehold area. The manpower and machinery required for mining operations in these pits were being deployed by the contractors. Whereas statutory persons supervising the day to day mining operations were appointed by mine owner apart from contractors statutory personnel. The machinery like excavator and drill machines were engaged by contractors. Drilling blasting and loading operations were carried out by contractors. The minerals were despatched in buyers truck/dumper. The water tanker used for water spraying and wetting on benches and haul roads were also outsourced. Three numbers of fogger machines to settle the dust generated during mining operations provided. Three numbers of transportable water tanker with built in arrangement on the tanker top (whirling jet type). The mine was being worked in three shift eight hourly shift

i.e., (8.00Am to 4.00 Pm & 4.00Pm to 12.00 & 12.00 midnight -8.00am with 1/2 hour rest interval in between the shifts).

5.0 **Inspection:** After study of plans and section of the mine, went to mine. S/Sri Sanjay Kumar Sinha, Mine Manager and other officials accompanied me during the inspection.

6.0 **Observation:**

- (i) There were 25-30 numbers of pits dug within the lease hold area. The pit name was locally numbered for identification and convenience. The size of these pits was about 80-200m x 100m-200m.
- (ii) The size of pit no. 38 was about 80mx60mx18m. The height of benches were 5-9m and width was about 5-7m. A haul road leading to benches was provided. The Aravali forest land was located on the western part of the excavation. Men and machinery were deployed by contractor. The size of pit no. 35 was about 60-65m(L)x40-45m(W)x8m-9m(D). The height of bench was about 8-9m. Adjoining to this pit, forest land of Aravali was located on western side. The size of pit no. 31 was about 100-110m(L)x80-90m(W)x 16-18m(D). The height of bench was about 8-10m. Adjoining to this pit, forest land of Aravali was located on southern side. Loading of stone was being carried on in these pits.
- (iii) The size of pit no. 22 was about 200mx200mx20m(D). The height of benches were about 9-10m. Drilling of holes were being carried on the bottom bench. The drill machine was provided with wet drilling arrangement (Photograph enclosed). Management informed that the drill machines are provided with wet drilling arrangement. Some of the drill machines whose wet drilling mechanism was out of order were under repair.
- (iv) There were three portable foggers machines installed near the pit where loading operation was being carried on to settle the dust being generated during loading. It was informed that these foggers are moved to different pits where loading operations are carried on. Two to three dedicated tractor mounted water tanker was available for supplying water to these fogger machine.
- (v) Three water tankers with water spraying arrangement on the top (whirling type) were provided for wetting the haul roads and benches (photograph enclosed). Water spraying was being done on the haul roads and benches.
- (vi) The danger zone was demarcated by means of red flag (photograph) enclosed. The lease boundary was fenced by barbed wire. During inspection it was observed that all staffs and work persons were wearing safety gadgets like helmet and shoes.
- (vii) An order under section 22(3) of the Mines Act, 1952 was imposed in pit no. 12 vide this Directorate's letter no. 2169 dated 28.06.2019. No work was being carried out at in this pit. Men and machinery were not found deployed in this pit.
- (viii) The records of attendance in form D were kept maintained. The employment register in Form_B was kept maintained (copy enclosed).
- (ix) The deep hole drilling and blasting was carried out under the personnel supervision of assistant manager and foreman. The blasting time was reported to be between 1-4pm. A signage of blasting time was displayed on board at several places (photograph enclosed). Transport of explosive in license van for blasting in the mine was done by the explosive supplier that was in agreement with the owner of mine. The records of explosive used and return in RE-13 were being maintained by the explosive supplier (copy enclosed) and firings of shot were done by statutory persons appointed by the owner of mine.
- (x) An efficient means of signalling by siren within the radius of 300m from the place of firing was provided and in use. (photograph enclosed).
- (xi) High mast tower consisting of clusters of bulb was found installed on the haul roads around the quarry of the mine (photograph enclosed) for lighting arrangement to work beyond day light hours.
- (xii) There were crushers not belonging to owner of mine within the danger zone in north eastern and north western side. However, the crusher were located outside the danger zone from active working face. The fly rocks generated during the blasting was towards free face. It was informed by the management that the adjoining field to the lease were acquired by the lessee on rental basis. No signs of fly rocks were seen near the adjoining field to the lease.

7.0 CONCLUSION:

- 1) It is to be noted that, Mining lease for Dadam Stone Mine, Khasra No. 132, Ms Goverdhan Mines & Minerals was granted by department of Mines & Geology, Government of Haryana. Consent to operate, consent to establish and environment clearance was granted by the state authority. Simplified Mining Scheme for working the mine in a scientific way by method of opencast mining has been approved by department of Mines & Geology, Haryana
- 2) Inspection of Dadam Stones Mines, Ms. Goverdhan mines & Minerals was carried out in accordance with the Mines Act, 1952.
- 3) Under constitution of India, Safety welfare and health of workers employed in the mines is regulated by the Mines Act, 1952 and subordinate legislations framed under it. This Directorate, a subordinate office under Ministry of Labour & Employment, Government of India administers and oversees the compliance of the provisions of the Mines Act, 1952 & the Rules, Regulations and Bye-laws framed there under. Beside, this Directorate grants permission under certain Regulations for specific mining operations like Deployment of Heavy Earth Moving Machinery & Deep hole blasting.
- 4) Inspections are carried out in accordance with Mines Act, 1952 to oversee compliance.
- 5) Scientific study is not carried out by this Directorate. However, Department of Mines & Geology may engage recognized scientific organisation or institutions to carry out scientific study of the mine.
- 6) This inspection was carried out solely on the request of mining officer, Bhiwani without prejudice to any other law in place.
- 7) Mining officer, Bhiwani may be addressed. Letter is put up.

A K Das

Dy. Director of Mines Safety
Ghaziabad Region, Ghaziabad

Annexure-24

29-NT

रिपोर्ट निशानदेही

आज दिनांक 06-11-2020 को अनुसार आदेश श्रीमान तहसीलदार साहब तोशाम बराये करने निशानदेही बरदरखास्त S.D.O. Nigana W/S S/D, BHIWANI तहसील तोशाम जिला भिवानी व नंबर खसरा 13//16/2,17/1,24/1/2,25/1/1,24/2/2,25/2/1,18//4/2/2,5/1,6/2,7/1,14/2,15/1,16/2,17/1,24/2,25/1,29// 4/2,5/1,7/2, 14/1/1, 14/2/1, 18/2,23/2,36// 2/2,3/2,9/2,12/1,20/2,21/2. डाडम रजबाहा पर बुर्जी नंबर 20500 से 22500 तक वाका मोजा डाडम में कुलदीप सिंह लोकल कमीशन नियुक्त हल्का तोशाम कानूनगो बाहमराह कुल्विन्दर सर्वेयर (D.G.P.S. मशीन व सहकर्मी सहित) मौका पर पुहंचा। मौका पर हल्का पटवारी श्री सूबे सिंह व साथ सलगन सूची हाजरीन मौका पर हाजिर मिले। मौका पर जाने से पहले हर दो फैरिकेन को बजरिए नोटिस मार्फत पटवारी हल्का पहले ही सूचित कर दिया था। हाजरीन की मौजूदगी मे मशीन की कार्यप्रणाली का प्रदर्शन करके दिखाया जिसकी 100 फुट फित्ते द्वारा जाँच करके सभी ने पैमाइश करने की सहमति प्रदान की। पटवारी हल्का से प्राप्त रिकार्ड उपरोक्त खसरा नम्बर का नक्शा लैपटाप मे बनवाकर के अवलोकन किया व हाजरीन के साथ प्रार्थी के मौका के आस-पास सर्वेरी पत्थरो का अवलोकन किया मौका पर मुशतील नम्बर 35//5, 36//25 53//21 पर सर्वेरी पत्थर मौका पर मौजूद पाये इन मुशतील नंबरान को एक दूसरे के साथ जाँच की जो सही पाई गई मौका पर मौजूद सर्वेरी पत्थरो को मुस्तिल मौका मान कर इस्तेमाल अराजी के किलाबंदी के नियमानुसार नंबर खसरा डाडम रजबाहा पर बुर्जी नंबर 20500 से 22500 तक वाका मोजा की निशानदेही अनुसार राजस्व रिकार्ड सभी कोणो के निशानात लगवाने लगे लेकिन नंबर खसरा डाडम हिल माइनर का 18// 14/2,15/1,16/2,17/1,24/2,25/1, 29//4/2, 5/1, 7/2,14/1/1,14/2/1,18/2,23/2. के वहाँ पर लगभग 200-250 फुट गहरा गड़ा है जिस कारण वहाँ निशानात नही लगवा सके व बाकी निशानात लगवाकर निशानदेही का कार्य पूरा किया। इसके उपरांत सभी

(13)

रिपोर्ट निशानदेही

हाजरीन की मौजूदगी में प्रार्थी के नम्बर खसरा के मशीन द्वारा लगाए गए कोणों के निशानों पर 100 फुट फ्रीता लगाकर जाँच करवाई गई। जिसके बाद हाजरीन ने की गई निशानदेही को ठीक व दुरुस्त माना। बाद निशानदेही/ रिपोर्ट सेवा में पेश है।

हस्ताक्षर सर्वेयर

Baba Mungpa Civil Tech

Kulmisharveya

1/10/19
1/10/19

हस्ताक्षर कानूनगी

रिपोर्ट निशानदेही

आज रोज दिनांक 30-12-2020 को आमदा आदेश माननीय उपायुक्त महोदय भिवानी के आदेशा अनुसार बराये करने निशानदेही बरदरखास्त सत्यवान पुत्र श्री अमर सिंह निवासी डाडम व खनन अधिकारी खान एवम भू विज्ञान विभाग भिवानी के पत्र क्रमांक नम्बर 1019 ए0बी0ए दिनांक 23-12-2020 खेवट नंबर 60,61 जमाबंदी साल 2015-2016 खसरा नम्बर 29//17/2,18/1,23/1,23/3,24/1,36//1,2/1,11,37//6 बाका मौजा डाडम के मोका की बराये करने पेमाइस ग्राम डाडम पहुचा मोका पर हल्का कानूनगो मिरान बाहमराह हल्का पटवारी सुबे सिंह व (मय D.G.P.S.RTK. सहकर्मी सहित) मोका पर पहुचा। मोका पर साथ सलगन सूची हाजरीन मोका पर हाजिर मिले। मोका पर जाने से पहले हर दो फेरिकेन को बजरिए नोटिस माफत पटवारी हल्का पहले ही सूचित कर दिया था। सूची हाजरीन व नोटिस इतलायावी साथ सलगन है। हाजरीन की मौजूदगी मे मशीन की कार्यप्रणाली का प्रदर्शन करके दिखाया गया पटवारी हल्का से प्राप्त रिकाई से उपरोक्त खसरा नम्बरान का नक्शा तैपटाप मे बनवाकर के अवलोकन किया व हाजरीन के साथ प्राथी के मोका के आस-पास सर्वरी पत्थरो का अवलोकन किया मोका पर मौजूद मुस्तील नम्बर 52//21,25,59//25 पर सर्वरी पत्थर मोका पर मौजूद पाये। इन मुस्तील नम्बरान को एक दूसरे के साथ जाँच की जाँ सही पाये। मोका पर मौजूद सर्वरी पत्थरो को मुस्तील मोका मान कर इन्तेमाल अराजी के किलाबंदी के नियमानुसार नम्बर खसरा 29// 17/2, 18/1, 23/1, 23/3, 24/1, 36//1, 2/1,11,37//6 निशानदेही अनुसार सभी कोणो के निशानात लगवाकर निशानदेही का कार्य पूरा किया। जिसका नक्शा तफावत साथ सलगन है। इसके उपरात सभी हाजरीन की मौजूदगी मे उपरोक्त नम्बर खसरा के मशीन द्वारा लगाए गए सभी कोणो के निशानात लगवाकर तसल्ली करवाइ गई। जिसके बाद हाजरीन ने की गई निशानदेही को ठीक व दुरुस्त माना। बाद निशानदेही रिपोर्ट आपकी सेवा मे पेश है।


 नासुहाब नोसी/अधीर
TOSHAM
 तोशाम

(9) 49-N1 रिपोर्ट निशानदेही

आज दिनांक 29-01-2021 को अनुसार आदेश श्री मानू तहसीलदार साहब तोशाम आदेश क्रमांक 587-OK तिथी 28-01-2021 बराए करने निशानदेही नम्बर खसरा 29//17/2, 18/1, 18/3, 23/1, 23/3, 24/1, 36//1, 2/1, 11, 37//6 मौजा हांसी मै औमप्रकाश सेवानिवृत्त नायब तहसीलदार बहमराह सर्व श्री सुबेसिंह पटवारी हल्का देह बमय रिकार्ड सम्बन्धित मौका पर पहुँचा। क्योंकि निशानदेही फीते जरीब से सम्भव न थी इसलिए DGPS कम्प्यूटर मशीन के लिए मौका पर फर्म गुरप्रसाद लैड सोल्यूशन एण्ड लैड सर्वेयर हांसी की DGPS कम्प्यूटर मशीन समीर सर्वेयर मय सहकर्मियों सहित बजरिए नोटिस पटवारी हल्का के माध्यम से बुलाया हुआ था। मौका पर हाजरीन व्यक्तियों की हस्ताक्षर युक्त सूचि हाजरीन साथ सलंगन है। मौका पर जाने से पहले हर दो फरीकैन को बजरिए नोटिस पहले ही सूचित कर दिया था। इतलायावी नोटिस व हाजरीन सूचि साथ सलंगन है हाजरीन की मौजूदगी में मशीन की कार्य प्रणाली का प्रदर्शन करके दिखाया गया जिसकी फीते द्वारा तसल्ली करवाई गई जिसके बाद सभी ने पैमाईश करने की सहमति प्रदान की। पटवारी हल्का से प्राप्त रिकार्ड से उपरोक्त खसरा नम्बर का नक्शा लैपटॉप में फीड करवा अवलोकन किया व हाजरीन के साथ उपरोक्त नम्बर खसरा के मौका के आस पास पत्थरों का अवलोकन किया गया। मौका पर मुस्तिल न० 35//25 के दक्षिण-पूर्वी कोना पर तथा मुस्तिल न० 52//21 के दक्षिण पश्चिमी कोना पर व मुस्तिल न० 52//25 के दक्षिण-पूर्वी कोना पर सर्वेरी पत्थर मौजूदा पाए गए।

मौका पर मौजूदा सर्वेरी पत्थरों को मुस्तिकिल मौका मानकर इस्तेमाल अराजी के किलाबन्दी के नियमानुसार मशीन को मौका पर स्थापित कर उपरोक्त मुस्तिल के स्थित पत्थरों पर रॉअर के माध्यम से बीच की दूरी व ऐंगल की जांच की गई जो सही पाई गई। अब मशीन की कार्यप्रणाली के द्वारा उक्त न० खसरा 29//17/2, 18/1, 18/3, 23/1, 23/3, 24/1, 36//1, 2/1, 11, 37//6 की अनुसार राजस्व रिकार्ड सभी कोनो के निशानात लगवाकर मौका पर नम्बर खसरा की कायमी करवाई गई। इसके उपरान्त सभी हाजरीन की मौजूदगी में उपरोक्त न० खसरा के मशीन द्वारा लगाए गए सभी कोनो के निशानात पर फीता लगवाकर तसल्ली की गई। जिसके बाद हाजरीन ने की गई निशानदेही को ठीक व दुरुस्त माना। उपरोक्त न० खसरा में प्रार्थी मुताबिक ई. न० 1656 तिथी फैसला 07-05-2019, ई. न० 1659 तिथी फैसला 29-05-2019, वसीका न० 814 दिनांक 06-07-2020 कुल 2 कनाल 19 मरला 4 सरसाई रकबे का मुश्तरका खेवट में मालिक है व 12 कनाल 7 मरले रकबा का मुताबिक वसीका न०. 2716 दिनांक 25-11-2020 बतौर 5 साल के लिए पट्टेदार है। मौका पर उपरोक्त न० खसरा की कायमी के उपरान्त परिणामस्वरूप प्राया गया कि प्रार्थी ने कोई Encroachment ना कर रखी है क्योंकि प्रार्थी ने उपरोक्त न० खसरा में बतौर हिस्सेदार जितने रकबा का मालिक है केवल उतने रकबा पर ही न० खसरा 36//1 मिन उतर में 1 कनाल 13 मरले, 36//2/1 मिन पश्चिम में 1 कनाल 7 मरले बतौर मलकियत हिस्सेदारी ही काबिज है। व न० खसरा 29//18/1 रकबा 1 कनाल 12 मरले, 29//18/3 रकबा 1 कनाल 18 मरले, 29//23/1 रकबा 2 कनाल 4 मरले, 36//2/1 मिन रकबा 3 कनाल 17 मरले, 36//1 मिन दक्षिण रकबा 1 कनाल 9 मरले, 37//6 मिन उतर-पूर्व रकबा 1 कनाल 7 मरले पर बतौर पट्टेदार काबिज है। जिसका नक्शा स्थल विवरण साथ सलंगन है। उपरोक्त पूरी निशानदेही मौका पर पाए गए उपरोक्त मुस्तिल पत्थरों पर आधारित है। बाद निशानदेही रिपोर्ट सेवा में पेश है।

प्रमाणित
परिक्षक

Surpassad Land Solution
Land Surveyor


Ravi M. J.

29/1/2021

Reminder
From

Deputy Commissioner
Bhiwani.

To

Director
HARSAC, Hisar.

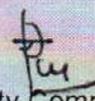
No.: 1847 / M.B.

Dated : 11.02.2021

Subject : Requirement of information of mining of Village Dadam.

Kindly refer to this office letter no. 1080/MB Dated 02-02-2021 on the subject cited above.

It is once again requested that details of mining depth from Satellite image from year 2010-2020 may kindly be provided expeditiously as requested vide letter under reference.


Deputy Commissioner
Bhiwani. ✓

From

Deputy Commissioner
Bhiwani.

To

Director
HARSAC, Hisar.

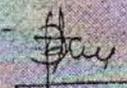
No.: 1080 / MB Dated: 02/02/2021

Subject: Requirement of information of mining of Village Dadam.

As per telephonically communication with Dr. Sultan Singh, Principal Scientist, HARSAC, Gurgaon, this office is in requirement of mining related data outside the mining zone for the period Jan-2010 to Dec-2020. Kanungo, Halka Patwari with Sajra is being sent with this letter & the details of land containing Khasra Number & Mining Area is attached herewith. The focus area is marked in red. You are requested to provide the details of mining depth from Satelite image from year 2010-2020 at the earliest.

encl:-

The details of land containing
Khasra Number & Mining Area.


Deputy Commissioner
Bhiwani. 4

Ann-28

From: "ps harsac ggm" <ps.harsac.ggm@gmail.com>
To: "DC Bhiwani" <dcbhw@hry.nic.in>
Cc: directorharsac@gmail.com
Sent: Thursday, February 11, 2021 9:53:56 AM
Subject: Requirement of information of mining of Village Dadam

With reference to your mail dated 02.02.2021 we would like to submit that the mining depth cannot be estimated from the satellite data. However, the Digital Surface Model (DSM) generated as a product from ultra resolution drone data can be used to some extent to find the mining depth. But this is a research perspective and has tolerances associated with it. However for your references we are attaching the images (zipped) of the shaded area khasras draped over the google earth images for the year 2010,2011,2013,2016,2019.

--
Thanks & Regards
Principal Scientist, HARSAC
HARSAC Node Gurugram
Haryana

2020
24/1/2021

Annexure 27

145

वन विभाग, हरियाणा सरकार
कार्यालय उप वन संरक्षक, भिवानी

महम रोड़, विद्या नगर, भिवानी दूरभाष नं० 01664-242430, ई-मेल : dfo.bhiwani@yahoo.com

क्रमांक/ 2682

दिनांक/ 22/02/2021

सेवा में

क्षेत्रीय अधिकारी,

हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
भिवानी क्षेत्र, भिवानी।

PUC Put
order 8322
pump check
SCR

ju
21/3/21

विषय : Regarding representation given by M/s Goverdhan Mines and Minerals, Village Dadam, Bhiwani against recommendation for closure under section 5 of EP Act, 1986 for violation of Env. Clearance and revocation of consent to operate granted under Air Act, 1981 and Water Act, 1974.

संदर्भ : आपका पत्र क्रमांक 8322 दिनांक 25-01-2021.

उपरोक्त विषय के सम्बन्ध में आपको सूचित किया जाता है कि वन विभाग से सम्बन्धित रिपोर्ट पहले ही इस कार्यालय के पत्र क्रमांक 1860 दिनांक 17-11-2020 तथा 2105 दिनांक 21-12-2020 द्वारा भेजी जा चुकी है, जिनकी प्रति पुनः साथ संलग्न है। इसके अतिरिक्त आपको यह भी सूचित किया जाता है कि HARSAC, हिसार से डाडम अरावली पौधारोपण क्षेत्र की High-resolution imagery उपलब्ध करवाने का अनुरोध किया गया था, परन्तु उन्होंने अपने पत्र दिनांक 05-11-2020 द्वारा सूचित किया है कि उनके पास यह डाटा उपलब्ध नहीं है। इसके पश्चात् इस कार्यालय के पत्र क्रमांक 2522 दिनांक 03-02-2021 द्वारा निदेशक, भारतीय वन सर्वेक्षण, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, देहरादून से उक्त High-resolution imagery डाटा उपलब्ध करवाने का अनुरोध किया गया, जो कि अभी प्राप्त नहीं हुआ है, जिस बारे इस कार्यालय के पत्र क्रमांक 2679 दिनांक 22-02-2021 द्वारा स्मरण पत्र भी जारी किया जा चुका है।

संलग्न/ यथोपरि।

V.K. Singh

उप वन संरक्षक,
भिवानी।

पृ०क्रमांक/

दिनांक/

1-

इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-
उपायुक्त, भिवानी।

2-

अतिरिक्त उपायुक्त, भिवानी।

ई.के.सिंह

उप वन संरक्षक,
भिवानी।

To

Deputy Commissioner,
Bhiwani

Subject: - To investigate the water level at Dadam mine, Tosham, Distt.-Bhiwani for compliance of NGT order in the matter OA no.169/2020 & OA no.132/2020.

In reference to above cited subject, it is to inform that a committee of SDO(C) Tosham, DRO Bhiwani and Assistant Geologist, Bhiwani along with Sh. Saquib, STA HG, Central Ground Water Board Chandigarh (as deputed by RD, CGWB Chandigarh) was constituted, to investigate the water level at Dadam mine, Tosham, Distt.-Bhiwani for compliance of NGT order in the matter OA no.169/2020 & OA no.132/2020 on dated 04.01.2021

On dated 05.02.2021, the committee visited the site and the report submitted by Sh. Saquib, STA HG, Central Ground Water Board Chandigarh is enclosed herewith for your kind information and necessary action please.

Sdr
Assistant Geologist,
Ground Water Cell,
Bhiwani.

Endst no. 1554

Dated 22-02-2021

A copy of the same is forwarded to Regional Officer, HSPCB, Bhiwani region, Bhiwani for kind information & necessary action, please.

Gprakash
Assistant Geologist,
Ground Water Cell,
Bhiwani.

Subject: - To investigate the water level at Dadam mine, Tosharn, Distt.-Bhiwani for compliance of NGT order in the matter OA no.169/2020 & OA no.132/2020.

In reference of above cited subject, it is informed that, in compliance of NGT order in the matter OA no.169/2020 & OA no.132/2020, the Central Ground water Board, Chandigarh has deputed Sh. Saquib, STA-HG to investigate the water level at Dadam mine, Tosharn, Distt.-Bhiwani. A telephonic message received from Sh. Saquib, STA-HG informed that he will be available on dated 06/01/2020 to visit the above said site.

In this regard, you are requested to constitute a committee to visit the site along with the official from Central Ground water Board, Chandigarh to investigate the matter. Submitted for further necessary action and order please.

~~Worthy DC~~

Prakash
Assistant Geologist,
Ground Water Cell,
Bhiwani.

ASST. Geologist and District Revenue officer
and SDO (C) Tosharn will also be member
of committee.

[Signature]
04.01.2021

ASS. Geologist

GOVERNMENT OF INDIA

Phone : 0172-5021960-61-86
Fax : 0172-2639500
Email : rdnwr-cgwb@nic.in

Central Ground Water Board,
 North Western Region,
 Bhujal Bhawan, Plot # 3B,
 Sector 27-A, Madhya Marg
 Chandigarh - 160 019

No. A-HR/SSSC/NWR/S&I/2020 - 904

Dated : 29.12.2020

To,
 Deputy Commissioner
 Bhiwani, Haryana

Sub: To investigate the water level at Dadam Mine, Tosham, Bhiwani, for compliance of NGT order in the matter OA no. 169/2020 & OA no. 132/2020

Sir,

In reference to above cited subject, it is to inform that M/S Govardhan Mines and Minerals have not applied for NOC for abstraction of ground water from Central Ground Water Authority. As per CGWA directions, DC is authorized officer to take action in case of illegal withdrawal of ground water. Copy of CGWA directive is enclosed for further necessary action.

Yours Faithfully,

(Anoop Nagar)
 Regional Director

Copy to: Assistant Geologist, Ground Water Cell Bhiwani, Haryana for kind information and necessary action.

29/12/20
 (Anoop Nagar)
 Regional Director

R-960
22-02-21

TA/Tracer

Gurkash
22/2

Date-22/02/2021

To
The Regional Director
CGWB, NWR
Chandigarh

Sub: Survey and Investigation report to establish water level at Dadam mine, Tiphani District Bhiwani for compliance of NGT order in the matter OA no. 169/2020 & OA no. 132/2020-Reg

Sir

With reference to the letter no. 4(172)A-HR/SSSC/NWR/S&I/2020-910 dated 31.12.2020 and email dated 03.02.2021 undersigned had carried out Survey to establish water level at Dadam mine on 05.02.2021. Survey and Investigation report is enclosed herewith for your kind perusal.

This is for your kind perusal and necessary action please

Yours faithfully

SaquiB
22/02/2021
SaquiB
STA-HG

TSH
22/2/21

SURVEY AND INVESTIGATION REPORT TO ESTABLISH WATER LEVEL AT DADAM MINES

Introduction - Original application no. 169/2020 & 132/2020 was filed before National Green Tribunal at Delhi against illegal mining in forest area and illegal extraction of ground water respectively. As per the order a joint committee was formed comprising State PCB, Divisional Forest Officer Bhiwani, Additional District Magistrate, Bhiwani for submitting factual and action taken report in two months

To ascertain the water accumulated in the mining pit Ground Water Cell, Bhiwani requested CGWB, NWR Chandigarh to take up studies in mining area of Dadam Mines of Village Dadam, Block Tosham District Bhiwani after the committee forming by District collector, Bhiwani consisting of Sub-Divisional Magistrate Tosham, District revenue officer Bhiwani, Assistant geologist Ground Water Cell Bhiwani and CGWB, NWR Chandigarh. Along with the above mentioned committee the undersigned carried out the survey to investigate water level and quality at Dadam mines on 05.02.2021.

Field Investigation - During survey it was found that in pit no. 25 (coordinates N 28°53'08", E 75°51'01") no water was found in the mining pit. In Pit no. 18 (coordinates N 28°52'59", E 75°51'13") leakage from the cracks and fissure of the rocks were present but no water was found at the bottom of mine pit. One sample was collected from back side of pit no. 18 at gate no. 6 (coordinates N 28°52'56", E 75°51'22") which had been got analysed. Data is in Annexure-I

Conclusion- Based on field investigation and chemical analysis of collected water sample it is concluded that the seepage in mining pit is ground water from quartzitic formation. Quartzites are forming low yield aquifer and tubewell constructed in quartzite generally yields 100-150 lpm of water only, thus the seepage found in pit is very minor and during rainy season they may yield good quantity of water resulting in filling of mine pits. As the water in the alluvial formation is 9.41mbgl to 18.52mbgl in the surrounding alluvial areas of mines, the fracture in quartzite might be hydrologically connected to the water table of the alluvial areas and seepage in mine pit are of ground water only.

Results of chemical analysis water samples collected from Dadam mines, Tosham, Bhiwani

S. No	Location	Source	pH	EC µS/cm at 25° C	CO ₃	HCO ₃ ⁻	Cl	SO ₄	NO ₃	F	mg/l					TH as CaCO ₃	
											PO ₄	Ca	Mg	Na	K		SiO ₂
1	Dadam	Surface water	7.50	4280	Nil	73	1167	376	70	0.28	<0.0 1	160	136	557	3.6	21	561

Annexure-I